



**TAMILNADU LEGISLATIVE ASSEMBLY
(NINTH ASSEMBLY)**

SECOND SESSION

(From 30th October 1989 to 2nd November 1989)

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras-600009**

PREFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its Second Session of the Ninth Tamil Nadu Legislative Assembly held from 30th October 1989 to 2nd November 1989.

Madras - 600009
Dated : 6th November 1989

C.K. RAMASWAMY,
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
NINTH ASSEMBLY - SECOND SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 30th OCTOBER 1989 TO 2nd NOVEMBER 1989.**

I. SUMMONS.

Summons for the Second Session of the Ninth Tamil Nadu Legislative Assembly were issued to the Members of the Assembly on the 29th September 1989 in S.O.Ms.No. 236, Legislative Assembly Secretariat, dated the 29th September 1989.

II. DURATIONS OF THE MEETING.

The Second Sessions of the Ninth Legislative Assembly commenced on the 30th October 1989 and was adjourned sine die on the 2nd November 1989.

III. PROROGATION.

The Second Session of the Ninth Tamil Nadu Legislative Assembly was prorogued with effect from 5-12-1989 vide S.O.Ms.No.275, Legislative Assembly Secretariat, dated 5th December 1989.

IV. SITTINGS OF THE ASSEMBLY.

The Tamil Nadu Legislative Assembly sat for 4 days during the period from 30th October 1989 to 2nd November 1989 on the following days:

30th October 1989, 31st October 1989, 1st November 1989 and 2nd November 1989.
In the terms of Hours it sat for 14 hours and 53 minutes.

V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the 30th October 1989:-

<i>Serial Number</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)	(6)
1.	Thiru.S.Ramakrishna Thevar.	Thiruvadanai	1958-62	25th May 1989	30th October 1989.
2.	Thiru P. R. Ramanujalau Reddiar.	Cheyyar General Rural	1946-52	10th June 1989	Do.
3.	Thiru V. Arjunan	Arani	1977-80	23rd June 1989	Do.
4.	Thiru V. Vairava Thevar	Adirampattinam	1956-57	10th July 1989	Do.
5.	Thiru N. M. Anandan	Kallakurichi (Reserved) Rishivandiyam (S.C.)	1957-62 1967-71	10th July 1989	Do.
6.	Thiru Durai Kaliamurthy	Chidambaram	1977-80	25th August 1989	Do.
7.	Thiru G. Govindan	Paramakudi	1952-57	25th August 1989.	Do.
8.	Thiru P. Ponnurangam	Royapuram, Madras	1977-80 1980-84 1985-86	13th October 1989	Do.
9.	Thiru K. Narayanasamy Mudaliar, Former Minister and MLC.	State Legislative Assembly.	1977-80.	13th September 1989	Do.

All the Members stood in silence for one minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 30th October 1989, Hon. Prof. K. Anbazhagan, Minister for Education (Leader of the House) moved the following Condolence Resolution namely:

"இனிய பண்பும், நல்ல உள்ளமும், செயல் ஆற்றலும் கொண்டவரும் இப்பேரவையில் திருவண்ணாமலை சம்புவராயர் மாவட்டம், பெரமணல்லூர் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்ட திரு. ஆர். எட்டியப்பன் அவர்கள் 12-10-1989ஆம் நாளன்று மறைந்த துயரச் செய்தி கேட்டு இப்பேரவை வருந்துகிறது."

அன்னாரின் குடும்பத்தினருக்கு தனது ஆழ்ந்த இரங்கலை இப்பேரவை தெரிவித்துக் கொள்கிறது."

The above Resolution was adopted *nem con.*, and the House observed silence for the two minutes and then adjourned for the day as a mark of respect to the deceased.

VII. PANEL OF CHAIRMEN.

On the 31st October 1989 Hon. Speaker announced the following Panel of Chairmen for the Second Session of the Ninth Tamil Nadu Legislative Assembly:-

- 1 .Thiru Sa. Ganesan
2. Dr. Kanchana Kamalanathan
3. Thiru V.Thangapandian
4. Thiru K.Arjunan
5. Thiru S. R. Balasubramoniyam
6. Thiru G. Bhuvarahan

VIII. QUESTIONS.

Fifty-six Started Questions, One Short Notice Question were answered on the floor of the House. Answers to one hundred and ninety-nine Unstarred Questions were placed on the Table of the House.

IX. STATEMENT MADE BY MINISTER UNDER RULE 111 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under review, one statement was made by Minister under Rule 111 of the Tamil Nadu Legislative Assembly Rules:

On 2nd November 1989, Hon. Thiru Ko. Si. Mani, Minister for Agriculture made a statement correcting his reply given on the floor of the House on the 5th April 1989 while replying that out of 783 students admitted in the Agricultural University, 40 seats have been reserved for the children of the farmers and 5 seats for the children of fishermen.

X. ADJOURNMENT MOTION.

The following notice of Motion for adjournment of the business of the House was brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the Member and the Hon. Chief Minister:-

<i>Date.</i> (1)	<i>Name of the Member.</i> (2)	<i>Subject.</i> (3)
1st November 1989.	Thiru Thirunavukkarasu	S. Allegation of acceptance of Commissions in the purchase of rice by the State Government from Andhra Pradesh.

XI. CALLING ATTENTION STATEMENT.

One Calling Attention statement was made on the floor of the House by the Hon. Minister on the following matter of urgent public importance:-

<i>Serial number and date on which the statement was made.</i> (1)	<i>Name of the member who called the attention of the Minister.</i> (2)	<i>Minister who made the statement.</i> (3)	<i>Subject.</i> (4)
1. 2nd November 1989.	Thiru W. Varadharajan.	R. Hon. Minister for Education.	The delay on the part of the Tamil Nadu Text Book Society to print all the Text Books in time for the current academic year.

XII. LEGISLATIVE BUSINESS.

During the period, Twelve Bills were introduced and all the twelve Bills were considered and passed the details of which are as follows:-

<i>Serial Number.</i> (1)	<i>Title of Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of consideration and passing</i> (4)
1.	The Tamil Nadu Contingency Fund (Second Amendment) Bill, 1989 (L.A. Bill No.33 of 1989.)	31st October 1989.	1st November 1989.
2.	The Tamil Nadu Sales Tax (surcharge) Second Amendment Bill, 1989 (L.A. Bill No.34 of 1989.)	Do.	Do.
3.	The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 1989 (L.A. Bill No.35 of 1989)	Do.	Do.
4.	The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1989	Do.	Do.
5.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill,	Do.	2nd November 1989.
6.	The Tamil Nadu Municipal Corporation Laws (Fourth Amendment) Bill, 1989 (L.A. Bill No. 38 of 1989).	Do.	1st November 1989
7.	The Tamil Nadu Debt Relief (Amendment) Bill. 1989 (L.A Bill No. 39 of 1989).	1st November 1989.	2nd November 1989.

<i>Serial Number.</i> (1)	<i>Title of Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of consideration and passing</i> (4)
8.	The Tamil Nadu Co-operative Societies (Amendment) Bill, 1989	1st November 1989.	2nd November 1989.
9.	The Tamil Nadu Agricultural Service Co-operative Societies (Appointment of Special Officers)	Do.	Do.
10.	The Tamil Nadu Co-operative Societies (Appointment of Special Officer) Bill, 1989 (L.A. Bill No.42 of 1989).	Do.	Do.
11.	The Tamil Nadu Panchayats (Third Amendment) Bill, 1989 (L.A. Bill No.43 of 1989).	Do.	Do..
12.	The Tamil Nadu Veterinary and Animal Husbandry Sciences University Bill, 1989 (L.A. Bill No.44 of 1989).	Do.	Do..

XIII. STATUTORY RESOLUTIONS UNDER RULE 166 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULE.

1. On the 1st November 1989, Prof. K. Ponnusamy moved the following motion:-

"That this House disapproves the Tamil Nadu Contingency Fund (Second Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.5 of 1989) promulgated by the Governor on 25th July 1989".

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the resolution was by leave of the House withdrawn by the Member.

2. On the 1st November 1989 Prof. K. Ponnusamy moved the following Resolution:-

"That this House disapproves the Tamil Nadu Sales Tax (Surcharge) Second Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 2 of 1989) promulgated by the Governor on 1st July 1989 ".

After the conclusion of discussion on the above Resolution and Bill replacing the Ordinance, the resolution was by leave of the House withdrawn by the member.

3. On the 1st November 1989 Prof. K. Ponnusamy, moved the following Resolution:-

"That this House disapproves the Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.1 of 1989) promulgated by the Governor on 29th June 1989".

After the conclusion of discussion on the above Resolution and the Bill placing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

4. On the 1st November 1989, Prof. K. Ponnusamy, moved the following Resolution:-

"That this House disapproves the Tamil Nadu Municipal Corporation Laws (Fourth Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.8 of 1989) promulgated by the Governor on 28th September 1989."

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

5. On the 2nd November 1989, Prof. K. Ponnusamy , moved the following Resolution

"That this House disapproves the Tamil Nadu Agricultural Services Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No.7 of 1989) promulgated by the Governor on 27th September 1989."

"That this House disapproves the Tamil Nadu Debt Relief (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.10 of 1989) promulgated by the Governor on 11th October 1989".

After the conclusion of discussion on the above Resolution and Bill replacing the Ordinance, the resolution was by leave of the House withdrawn by the Member.

6. On the 2nd November 1989, Thiru P. Marappan, moved the following Resolution:-

"That this House disapproves the Tamil Nadu Debt Relief (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.10 of 1989) promulgated by the Governor on 11th October 1989."

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

7. On the 2nd November 1989, Thiru S. R. Balasubramoniyan, moved the following Resolution:-

"That this House of disapproves the Tamil Nadu Co-operative Societies (Amendment) Ordinance, 1989 (Tamil Nadu Ordinance No.3 of 1989) promulgated by the Governor on 1st July 1989".

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance the Resolution was by the leave of the House withdrawn by the Member.

8. On the 2nd November 1989, Thiru P. Marappan, moved the following Resolution:-

"That this House disapproves the Tamil Nadu Agricultural Services Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1989 (Tamil Nadu Ordinance No. 7 of 1989) promulgated by the Governor on 27th September 1989."

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

9. On the 2nd November 1989, Prof K. Ponnusamy moved the following Resolution:-

"That this House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Ordinance, 1989 (Tamil Nadu Ordinance No.4 of 1989) promulgated by the Governor on 1st July 1989."

After the conclusion of discussion on the above Resolution and the Bill replacing the Ordinance, the Resolution was by leave of the House withdrawn by the Member.

10. On the 2nd November 1989, Thiru S. R. Balasubramoniyam, moved the following Resolution:-

"That this House disapproves the Tamil Nadu Veterinary and Animal Sciences University Ordinance, 1989 (Tamil Nadu Ordinance No.6 of 1989) promulgated by the Governor on the 19th September 1989."

After the conclusion of discussion on the above Resolution and Bill replacing the Ordinance the resolution was by leave of the House withdrawn by the Member.

XIV. GOVERNMENT MOTIONS.

1. On the 1st November 1989, Hon. Prof. K. Anbazhagan, Minister for Education (Leader of the House) moved the following motion:-

"That under Rule 30(3) of the Tamil Nadu Legislative Assembly Rules in item IV-Government Bill (Consideration) in to-day's Agenda, Serial No.5 The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1989 (L.A.Bill No.37 of 1989) be taken up for consideration tomorrow."

The motion was put to vote and carried.

2. On the 2nd November 1989, Hon. Prof. K. Anbazhagan, Minister for Education (Leader of the House) moved the following motion:-

"That Rule 33 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business."

The motion was adopted *nem con.*

3. On the 2nd November, 1989, Hon. Prof. K. Anbazhagan, Minister for Education (Leader of the House) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine die".

The motion was unanimously adopted.

XV. SPECIAL REFERENCE.

On the 31st October 1989, Hon. Speaker paid homage on behalf of the House to the late Prime Minister of India Thirumathi Indira Gandhi, on her Fifth death Anniversary.

XVI. PRESENTATION OF COMMITTEE REPORTS.

Nine Reports were presented to the House by the Committees as detailed below:-

<i>Serial Number.</i> (1)	<i>Name of Report</i> (2)	<i>Date of Presentation</i> (3)
1.	Fifteenth Report of the Committee on Public Undertakings.	31st October 1989.
2.	First Report of the Committee on Papers Laid on the Tables.	Do.
3.	Second Report of the Committee on Papers Laid on the Table.	Do.
4.	Third Report of the Committee on Papers Laid on the Table.	Do.
5.	Fourth Report of the Committee on Papers Laid on the Table.	Do.
6.	Twentieth to Thirty-third Reports of the Committee on Public Undertakings.	1st November 1989.
7.	First Report of the Committee on Government Assurances.	Do.
8.	First Report of the Committee on Estimates	2nd November 1989.
9.	First Report of the Committee on Delegated Legislation	Do.

XVII. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, 231 papers were laid on the Table of the House, details of which are as follows:-

A. Statutory Rules and Orders	202
B. Reports, Notifications and other Papers		29

				231
